

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

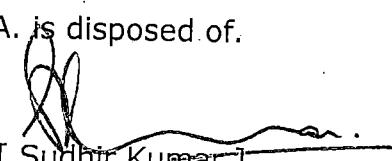
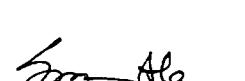
Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p><u>OA No. 116/2008</u> <u>Date of Order: 14.03.2011</u></p> <p>Mr. S.P. Singh, counsel for applicant. Mr. M. S. Godara, proxy counsel for Mr. Vinit Mathur, counsel for respondents.</p> <p>During the course of argument advanced by the learned advocate of the applicant, it transpired that the applicant has preferred this Original Application in the light of the order dated 22.09.2005 passed in OA No. 448/2005 by Jaipur Bench of Central Administrative Tribunal. The said order has been annexed as Annexure A/3 of the O.A. From perusal of the said order, it appears that by order dated 22.09.2005, the Jaipur Bench of this Tribunal has passed interim order in the said O.A. and not the final order.</p> <p>We are of the view that since the order dated 22.09.2005 was an interim order, as such the prayer made in this O.A. or any other prayer can only be made before the Bench, which passed the order on 22.09.2005. The learned advocate of the applicant also conceded this fact during the course of argument and submitted that he may be permitted to withdraw this Original Application with liberty to the applicant to file fresh Original Application before the Jaipur Bench of this Tribunal.</p> <p>In view of the submission made by the learned advocate of the applicant, he is permitted to withdraw this Original Application with liberty to the applicant to file fresh Original Application before the Jaipur Bench of this Tribunal, if so advised. Accordingly, the O.A. is disposed of.</p> <p> [ Sudhir Kumar ] Administrative Member</p> <p> [ Justice S.M.M. Alam ] Judicial Member</p>

दिनांक 2/4/16 के आदेशानुसार  
केंद्रीय प्रशासनिक अधिकारी  
को चाल-II व III नव नियम ।

अनुभाव अधिकारी  
केंद्रीय प्रशासनिक अधिकारी  
लोधपुर नक्षायपीठ, जोधपुर